

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.207
CP(IB)/14(AHM)2023

Proceedings under Section 9 IBC

IN THE MATTER OF:

Jindal (India) Limited
V/s

.....Applicant

Kunal Structure (India) Private Limited

.....Respondent

Order delivered on: 16/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Shyam Kumar, Adv. a.w. Ms. Iqra Khan, Adv.
For the Respondent : Mr. Vishwas K. Shah, Adv.

ORDER

Learned Counsel for the respondent seeks time to argue the matter. The Tribunal asked the Learned Counsel for the applicant that in view of the defect which have been pointed as to non submission of account statement, balance sheet during last 3 years to ROC, the Tribunal asked him to file NeSL certificate in which the debt is recorded for default for which he has initially not agreed to comply. Learned Counsel for the applicant is directed to file NeSL certificate for the reasons explained against the CORPORATE DEBTOR.

List for further consideration on 04.06.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)